COMMITTEE ON GOVERNMENT ASSURANCES (1976-77)

(FIFTH LOK SABHA)

SEVENTEENTH REPORT

(Presented on the 25th August, 1976)



LOK SABHA SECRETARIAT NEW DELHI

August 25, 1976, Bhadra 3, 1898 (Saka)

10 179_ APrice : Rs. 1-30

LOK SABHA

CORRIGENDA

to

The Seventeenth Report of the Committee on Government Assurances (Fifth Lok Sabha)

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Page No.
                                                   Correction
      S1.No.1, col.5, line 7, <u>for</u> '30-5-75' <u>read</u> '30-5-76' S1.No.3, col.3, line 1, <u>for</u> 'penaltimate' <u>read</u> 'penultimate' S1.No.4, col.5, (i) line 2, <u>for</u> 'tim5' <u>read</u> 'time'
16
18
18
                               (ii) line 4, for '31-12-76' read '31-12-75'
                              (iii) line 7, for '30-6-7' read '30.6.76'
      S1.No.10, col.3, line 2, for 'John Myeth' read 'John Wyeth' S1.No.19, col.3, part (b), line 3, for 'Price Central' read '(Price Control)'
21
25
      S1.No.21, col.3, part (a), line 2, for 'Automatic'
26
                                                          read 'Atrumatic'
26 S1.No.22, col.3, part (a), line 4, for 'Pecent' read 'percent'
26. S1.No.23, col.3, part (a), line 1, for 'imp sed' read 'imposed
28 S1.No.26, col.3, part (a), line 3, for 'eqtiuity' read 'equity
      S1.No.28, (i) col.3, part (a), lines 1-2, for 'manufa-turning'
29
                                                                     read 'manufacturing'
                     (ii) col.4, part (c), line 2, for 'antidepresent'
                                                                    read 'antidepresant'
                    (iii) col.4, part (c), line 3, for 'sihitamil'
                                                                  read 'sintamil'
      S1.No.35, col.5, line 1, for
32
                                                        'for'
                                                                   read
35
      Line 23, for 'ernest' read
                                                         'earnest'
      S1.No.21, (i) col.3, line 9, delete 't' after 'Rajasthan' (ii) col.3, line 10, for 'ge' read 'get' (iii) col.5, line 4, for 'requiste' read 'requisit
48
56 Against 'Fifteenth Session, 1976' in col.4, for '36' read '30'
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NEW DELHI;
October 20, 1976
Asvina 28, 1898(Saka)
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PERSONNEL OF THE COMMITTEE ON GOVERNMENT ASSURANCES (1976-77)

- Shri Virbhadra Singh—Chairman.
- 2. Shri Virendra Agarwala
- 3. Shri Khemchandbhai Chavda
- 4. Shri Fatehsinghrao Gaekwad
- 5. Shri N. E. Horo
- 6. Shri Kinder Lal
- 7. Shri Inder J. Malhotra
- 8. Shri Bijoy Modak
- 9. Shri Sarjoo Pandey
- 10. Shri E. V. Vikhe Patil
- 11. Shri T. A. Patil
- 12. Shri K. Pradhani
- 13. Shri Mulki Raj Saini
- 14. Shri Ram Shekhar Prasad Singh
- 15. Shri R. G. Tiwari

SECRETARIAT

- Shri P. K. Patnaik-Additional Secretary.
- Shri K. D. Chatterjee—Chief Examiner of Questions.
- Shri S. N. Khanna-Senior Examiner of Questions.

REPORT

- - - :

I. Introduction

- I, the Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, present this Seventeenth Report of the Committee.
 - 2. The Committee was constituted on the 1st June, 1976.

II. Sittings of the Committee

- 3. The Committee held three sittings on the 12th and 13th July and 20th August, 1976. At the sittings held on the 12th and 13th July, the Committee considered the following items:
 - (i) Review of certain pending assurances pertaining to Thirteenth Session of Fifth Lok Sabha;
 - (ii) Requests from the Department of Parliamentary Affairs for dropping of four assurances; and
 - (iii) Requests from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances.
- 4. At their sitting held on the 20th August, 1976, the Committee considered and adopted their Seventeenth Report.
- 5. The conclusions arrived at by the Committee on the above matters are set forth in the Minutes of the aforesaid sittings of the Committee which are appended to and form part of this Report.

Cases where the Committee found it necessary to make certain observations or recommendations are as under:—

III. Review of certain pending assurances pertaining to Thirteenth Session of Fifth Lok Sabha

6. In pursuance of the decision of the Committee contained in para 6 of their Seventh Report, Fourth Lok Sabha (presented on the 13th December, 1969), Government are required to implement the assurances within a period of three months from the date an assurance is given by the Minister concerned on the floor of Lok Sabha. If Government foresee any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of time-limit.

- 7. Assurances pertaining to the Fifth Lok Sabha still lying pending, which have become more than three months old, are being reviewed by the Committee in convenient batches.
- 8. At their sittings held on the 12th and 13th July, 1976, the Committee reviewed 37 pending assurances of the Ministry of Chemicals and Fertilizers pertaining to Thirteenth Session of Fifth Lock Sabha (details given in Annexure II to Minutes of the sitting held on 12th July, 1976).
- 9. During the course of review, the Committee noted that six assurances had since been implemented and that Government have requested for extension of time in 29 cases as indicated in Annexure II to Minutes of the sitting held on the 12th July, 1976. In respect of one assurance, mentioned at Sl. No. 16 of Annexure II to the Minutes of the sitting held on the 12th July, 1976, the Committee decided to consider further the reply to parts (b) and (c) of Unstarred Question No. 3811 dated the 18th March, 1975 contained in the statement laid on the Table on the 26th May, 1976 in pursuance of assurance given in the House.
- 10. The observations or recommendations of the Committee in respect of each case have been indicated under the relevant item of the Minutes of the sitting held on the 12th July, 1978. Considering the reasons advanced by the Government, the Committee agree to grant extension of time in certain cases upto the period mentioned under the relevant item in those Minutes. The Committee trust that the Ministry of Chemicals and Fertilizers will ensure implementation of these assurances by the extended dates approved by the Committee.
- 11. While reviewing the pending assurances, the Committee have come across several cases where no serious efforts were made by the Ministry to collect the information required for the fulfilment of the assurances resulting in considerable delay in their implementation. The Committee, therefore, decided to examine the representatives of the Ministry of Chemicals and Fertilizers in respect of 19 assurances in order to know the reasons in detail for delay and the difficulties faced by the Ministry in collecting the required information.

The Committee note with regret that in many cases the Ministry did not request for extension of time within the prescribed period of three months even though they did not expect the assurances to be fulfilled within that period. In some cases, the Ministry did neither approach the Committee for extension nor did they inform the Committee about the progress made in implementation of the assurances. In the view of the Committee this only reveals the casual manner

in which the matter has been treated. This situation should be remedied immediately.

The Committee further desire that all Ministries should make it a point to approach the Committee for extension of time for implementation of assurances, where measure, well before the suppry of the stipulated time. They should invariably give detailed reasons for delay and the factors that necessitate extension of time in each case.

IV. Requests from the Department of Parliamentary Affairs for dropping of four assurances

- 12. The Committee have considered the requests made by the Government for dropping of the following four assurances:—
 - (1) Assurance given in reply to Unstarred Question No. 986 on the 1st June, 1971 regarding demand by Tamil Nadu Government for giving Right to Primary Teachers to elect representatives for Legislative Council.
 - (2) Assurance given in raply to Unstarred Question No. 8529 on the 6th May, 1969 regarding participation of teachers in the election of Legislative Councils.
 - (9) Assurance given in reply to Unstarred Question No. 7494 on the 10th August, 1971 regarding reduction in age of franchise.
 - (4) Assurance given in reply to supplementaries on Starred Question No. 65 on the 18th November, 1974 regarding Committee on development of Urdu.
- 13. The Committee have perused the reasons advanced by Government for dropping of the assurances at serial Nos. (1) and (2) above. The Ministry of Law, Justice and Company Affairs had represented through the Department of Parliamentary Affairs that the Governments of Bihar, Karnataka and Uttar Pradesh had not sent their views in the matters in spite of many reminders. Further, the subject was a controversial one as certain State Governments were in favour of abolition of Legislative Councils. As a long time had elapsed after the questions under reference had been answered in Lok Sabha and no early decisions in the matters were likely to be taken by Government, these assurances might be dropped.
- 14. The Committee feel that non-receipt of views from the Governments of Bihar, Karnataka and Uttar Pradesh is not a sufficient and justifiable ground for dropping the assurances. It is not clear

to the Committee as to whether the matter has been examined by the Government as promised and if so, what the outcome is. After fully considering the matter, the Committee do not agree to drop these assurances and desire to be informed whether the Government has examined the matter and the result thereof.

- 15. The Committee considered the reasons advanced by the Government for the dropping of the assurance at serial No. (3) above. The Ministry of Law, Justice and Company Affairs had stated in a factual note to the Committee that the reduction in the age of voting from 21 to 18 years raised certain practical problems due to enlargement of the electorate by nearly 35 millions and the consequent additional electoral arrangements that may have to be made. Further, State Governments who had expressed their views in the matter were also divided in their opinion. As such, the matter required careful consideration and it was difficult to anticipate how long it would take for a decision to be reached in this behalf.
- 16. The Committee are of the opinion that the matter of reducing the minimum age for voting from 21 years to 18 years is a matter of national and far reaching importance affecting the younger generation and needs thorough examination. The Committee, therefore, do not agree to drop the assurance and desire to be informed as to whether the matter of reduction in age of franchise has been examined by the Government.
- 17. The Committee have perused the reasons given by the Government for the dropping of the assurance at serial No. (4) above. The Committee note that the earlier request made by the Ministry of Education, Social Welfare and Culture through the Department of Parliamentary Affairs on the 7th February, 1975 for the dropping of the assurance was considered by the Committee at their sitting held on the 22nd August, 1975. The Committee vide paras 7 and 8 of their Twelfth Report, Fifth Lok Sabha, presented to the House on the 9th January, 1976 had observed as under:—

The Committee have perused the reasons advanced by Government for dropping of the assurance. The Ministry of Education and Social Welfare had represented that laying of the report of the Urdu Committee (on the Table of the House) was contingent upon happening of two events viz., submission of the Report by the Committee to the Government and completion of the examination of the report by the Government. The assurance given, was, therefore, of a nature which could not be fulfilled within

any specified period of time since the submission of the report by the Committee to the Government was not within the control of the Government. The report of the Committee after submission will also have to be examined in consultation not only with the Ministries concerned but also in consultation with the State Governments.

The Committee note that the "Urdu Committee" was appointed in 1972. They, therefore, desire to know the present stage of deliberations of that Committee and the date by which their Report is likely to be submitted to the Government. The Committee, therefore, decide to have a factual note from Government before taking a final decision in the matter.'

18. On the 30th April, 1976, the Department of Parliamentary Affairs forwarded the following information furnished by the Ministry of Education, Social Welfare and Culture to the Committee with a view to consider the desirability of dropping the assurance:—

- "(i) The Committee for Promotion of Urdu submitted its report to Government on the 8th May, 1975; and
 - (ii) In view of the normal procedure for examination of the report already noted in para 7 of the 12th Report of the Committee on Government Assurances presented to the Lok Sabha on the 9th January, 1976, it is not possible to stipulate any definite time-limit within which the examination of the report will be completed."
- 19. The Committee note that the report of the Committee for promotion of Urdu was submitted to the Government on the 8th May, 1975. As the report of the Urdu Committee had been received by the Government more than a year ago, and was pending consideration by them, the Committee see no justification for dropping of the assurance. The Committee urge the Government to expedite consideration of the report of the Urdu Committee and lay a copy of the report on the Table of the House in implementation of the assurance at an early date. The Committee, therefore, do not agree to drop the assurance.

V. Request_s from Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances

20. The Committee considered requests from the Department of Parliamentary Affairs for the extension of time-limit for the implementation of certain assurances mentioned in Annexure to the Minutes of the sitting held on the 13th July, 1976. After examining the reasons advanced by the Ministries concerned, the Committee agree to grant extension of time in majority of the cases upto the period shown against the relevant item in column 4 of Annexure of aforesaid Minutes. The Committee desire that in the cases where extension of time has been agreed to, the Ministries concerned should ensure implementation of the assurances by the extended dates.

In four cases the Committee have decided to hear representatives of the Ministry of Chemicals and Fertilizers before considering the question of extension of time-limit for implementation of those assurances. Observations of the Committee in respect of each case have been indicated in column 5 of the Annexure of the aforesaid Minutes for compliance by the Ministries concerned.

VI. Position of pending assurances pertaining to Fourth and Fifth Lok Sabha

21. A statement showing the position of assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on the 13th August, 1976 is given at Appendix [Part (i) and Part (ii) respectively]. The Committee are glad to note that there is improvement in clearing pending assurances. However, there are still some assurances which are pending for considerable periods. The Committee would like the Ministries concerned to make earnest endeavour to implement them without further delay. The Committee would also like all the Ministries/Departments to maintain the tempo of implementation of the pending assurances and reduce the number of pending assurances to the extent possible.

NEW DELHI:

VIRBHADRA SINGH,

August 20, 1976

Chairman,

Sravana 29, 1898 (Saka)

Committee on Government Assurances.

MINUTES

FIRST SITTING

The Committee sat on Monday, the 12th July, 1976 from 10.00 hours to 11.15 hours.

PRESENT

Shri Virbhadra Singh-Chairman

MEMBERS

- 2. Shri Virendra Agarwala
- 3. Shri Khemchandbhai Chavda
- 4. Shri N. E. Horo
- 5. Shri Kinder Lal
- 6. Shei Inder J. Malhotra
- 7. Shri E. V. Vikhe Patil
- 8 Shri T. A. Patil
- 9. Shri Mulki Raj Saini
- 10. Shri Ram Shekhar Prasad Singh
- 11. Shri R. G. Tiwari

SECRETARIAT

Shri K. D. Chatterjee—Chief Examiner of Questions.

Shri S. N. Khanna—Senior Examiner of Questions

2. At the outset, the Chairman welcomed the Members and delivered his Inaugural Address giving a brief account of the origin, functions and working of the Committee on Government Assurances (Inaugural Address—Annexure—I). Thereafter, Shri Khemchandbhai Chavda congratulated the Chairman on his appointment as Chairman of the Committee. He was joined by other Members. The Chairman reciprocated and thanked the Members for their felicitations. He also expressed his trust that the Members will maintain the healthy tradition of the Committee in working in a non-partisan spirit without fear or favour.

3. The Committee then proceeded to take up consideration of Memorandum No. 118.

Review of pending assurances pertaining to Thirteenth Session, Fifth Lok Sabha

MEMORANDUM NO. 118

The Committee took up for consideration Memorandum No. 118 (Serial Nos. 1—37) for the purpose of reviewing assurances pertaining to the Thirteenth Session of Fifth Lok Sabha (Third batch) relating to the Ministry of Chemicals and Fertilisers (details given in Annexure—II).

The observations or recommendations made by the Committee seriatim on the 37 pending assurances are as under:—

- Sl. No. 1—An extension of time upto the 31st August, 1976 had been requested by the Government for implementation of the assurance. The Committee wanted to know the detailed reasons for delay in collection of the required information. The Committee agreed to grant the extension upto the 31st August, 1976 as requested but observed that the Government should take necessary steps to implement the assurance by the extended date and that no further extension would be granted. A Member of the Committee pointed out that the same information had already been given at the meeting of the Consultative Committee pertaining to the Ministry and some information had also been given in the Hathi Committee Report. The Committee desired that this should be pointed out to the Ministry by the Secretariat.
- Sl. No. 2—A request for extension of time upto the 31st July, 1976 had been received. The Committee agreed to grant the extension and desired to know the detailed reasons for delay and observed that no further extension would be granted.

The Committee also pointed out that while the earlier extension expired on the 30th April, 1976, the Ministry had requested for further extension only on the 11th June, 1976. The Committee emphasized that the Ministries should be asked to send their requests for extension well before the expiry of the extended period.

Sl. No. 3—The Government had requested for extension of time upto the 31st August, 1976. The Committee wanted to know the progress made in the collection of the information and the detailed reasons for delay. The Committee agreed to grant the extension as asked for.

Sl. Nos. 4 & 5—The Government had asked for extension of time upto the 31st August, 1976 for the implementation of these assurances. The Committee were informed that five extensions of time had already been granted to the Government for implementation of these assurances in each case. They took a serious view of the long delay in implementation of the assurances and felt that further extension of time upto the 31st August, 1976 was not justified. They, therefore, decided to hear the representatives of the Ministry of Chemicals and Fertilizers in order to know the reasons in detail for delay in collecting the required information.

Sl. Nos. 6, 10, 15, 16, 28, 33 & 35-The Committee were informed that these assurances had since been implemented and these cases may not be taken up for consideration. In this connection some Members suggested that the Committee should not drop these assurances stated to have been implemented unless Members concerned and the Committee had been satisfied about the correctness of the information furnished. They, therefore, demanded that a set of the statements should always be made available to the Members of the Committee for perusal. The Chairman pointed out that the statements after being laid on the Table were scrutinised by the Secretariat of the Committee on their behalf as laid down in the Internal Rules and only then they were indicated as implemented. The Department of Parliamentary Affairs were also required to send a copy each of the statements to the Members concerned. A copy of the statements was also available in the Library. In the circumstances, it was not possible for the Committee to go through each and every item of the statement as and when they were laid on Table of the House. Moreover, implementation of the desire of the Members that copies of the statements should be circulated to the Members of the Committee would entail cyclostyling of thousands of pages of various statements which was not a feasible proposition. A set of statements was, however, always available with the Secretariat for perusal by Members of the Committee.

The Chairman also pointed out that it was not within the competence of the Committee to go into the correctness or otherwise of the information furnished in the statements, nor could the Committee ensure satisfaction of all individual Members with the statements. For that, other avenues were open to the Members. The Committee were required only to see the extent to which the assurances had been implemented and, where implemented, whether such implementation has taken place within the minimum time necessary for the purpose. When the Members insisted that copies of the statements laid on the Table of the House in implementation of the assurances should be circulated to the Members

- of the Committee, the Chairman stated that he would examine the matter and consult the Speaker, if necessary, in this regard. The Committee decided to pend consideration of these cases.
- Sl. No. 7.—An extension of time upto the 31st August, 1976 had been requested. As the assurance was pending for a long time, the Committee decided to hear the representatives of the Ministry of Chemicals and Fertilisers in order to know the reasons in detail for delay in collecting the required information before considering the request of the Government for extension of time.
- Sl. No. 8.—A request for extension of time upto the 31st August, 1976 had been received. The Committee agreed to grant the extension but desired to know the reasons for delay in collection of the required information.
- St. No. 9.—The Committee considered the request of the Government for extension of time upto the 31st July, 1976. The Committee agreed to grant extension but desired to know the reasons for delay.
- St. No. 11.—A request for extension of time upto the 31st August, 1976 had been received. As the assurance was pending for a considerable period of time, the Committee decided to hear the representatives of the Ministry of Chemicals and Fertilisers in order to know the reasons in detail for their failure to implement the assurance inspite of several extensions already granted:
- Sl. No. 12.—A request for extension of time upto the 31st July, 1976 had been received. As the assurance was pending for a long time and several extensions had already been granted, the Committee decided to hear the representatives of the Ministry of Chemicals and Fertilisers with regard to the reasons for delay.
- Sl. No. 13.—A request for extension of time upto the 29th February, 1976 had been received. Neither the assurance had been implemented nor further extension of time requested for by the Government. The Committee were surprised to note that progress made in the matter of collection of the information had not been communicated to the Committee. The Committee deplored the attitude of the Government in the matter of implementation of this assurance and desired to know the reasons in detail for the delay. They decided to hear the representatives of the Ministry in this matter.
- St. No. 14.—A request for extension of time upto the 31st July, 1976 had been received. As the assurance was pending for a long

time, the Committee decided to hear the representatives of the Ministry of Chemicals and Fertilisers with regard to the assurance.

- Sl. No. 17.—As extension of time upto the 30th June, 1976 had been received. The period of extension was already over and no further extension had been requested. As five extensions had already been granted and the Government had failed to implement the assurance, the Committee decided to hear the representatives of the Ministry of Chemicals and Fertilisers in order to know the reasons in detail for the delay in collecting the information.
- St. Nos. 18, 23, 25, 27 and 37.—An extension of time upto the 31st August, 1976 had been requested in these cases. The Committee agreed to grant the extension of time. The Committee noted that requests from Government for further extension of time in these cases had been received either on the last day of the extended period or after the extended periods or in some cases quite late and observed that requests for extension of time should, in future, be made well before the expiry of the stipulated time.
- Sl. Nos. 19, 20, 21 and 32.—An extension of time upto the 30th June, 1976 had been requested in these cases. Assurance at Sl. No. 32 had been partly implemented vide statement laid on the Table on the 9th January, 1976. The period of extension in all these cases had already been over. Further extension of time had also not been requested in these cases. As these assurances had been pending for a long time, the Committee decided to hear the representatives of the Ministry of Chemicals and Fertilisers in order to know the reasons in detail for the delay.
- Sl. No. 22.—An extension of time upto the 31st May, 1976 had been requested in this case. The period of extension had already been over and no further extension had been requested by the Government. In this case also the Committee decided to hear the representatives of the Ministry of Chemicals and Fertilisers in regard to reasons for delay.
- Sl. No. 24.—An extension of time upto the 31st July, 1976 had been requested in this case. The Committee agreed to grant the extension of time. The Committee noted that request from Government for further extension of time in this case had been received after the extended period and observed that request for extension of time should, in future, be made well before the expiry of the stipulated time.
- Sl. Nos. 26, 29, and 34.—An extension of time upto the 31st August, 1976 for implementation of these assurances had been

requested by the Government. As the assurances had been pending for a long time inspite of several extensions already granted, the Committee decided to hear the representatives of the Ministry of Chemicals and Fertilisers in regard to these assurances.

- Sl. No. 30.—An extension of time upto the 31st July, 1976 for implementation of this assurance had been requested by the Government. As the assurance had been pending for a long time inspite of several extensions already granted, the Committee decided to hear the representatives of the Ministry of Chemicals and Fertilisers in regard to this assurance.
- Sl. No. 31.—The Committee noted that the assurance had been partly implemented vide statement laid on the Table of Lok Sabha on the 9th January, 1976. No extension of time had been requested by the Government for supplying the rest of the information. As the assurance was pending since April, 1975, the Committee desired that rest of the information may be furnished to the House without further delay.
- Sl. No. 36.—An extension of time upto the 29th February, 1976 had been requested by the Government. The period of extension was long over. As the assurance had neither been implemented nor further request for extension made by the Government, the Committee decided to hear the representatives of the Ministry of Chemicals and Fertilisers in order to know the reasons in detail for the delay.

The Committee then adjourned to sit again at 11 A.M. on Tuesday, the 13th July, 1976.

ANNEXURE I

(Vide para 2 of the Minutes)

Inaugural Address by the Chairman (Shri Virbhadra Singh), Committee on Government Assurances, Fifth Lok Sabka (1976-77) at the First Sitting of the Committee

Friends.

I am very happy to welcome you to this First Sitting of the Committee on Government Assurances.

- 2. As many Members are new (I am told that there are 10 Members who are new to the Committee), I would like to give at the outset a brief background of the scope and functions of the Committee on Government Assurances.
- 3. As you are aware, while replying to the questions or supplementaries thereon or during discussions on Bills, resolutions, motions, etc. Ministers at times give some assurances or make promises to furnish relevant information to the House later on. In order to watch the implementation of such assurances on behalf of Lok Sabha, the Committee on Government Assurances was first constituted by the Speaker on the 1st December, 1953.
- 4. Prior to the constitution of this Committee, it was left to each individual Member to keep watch whether assurances or promises given by the Ministers on the floor of the House had been implemented.
- 5. The appointment of such a Committee has helped to keep a vigil in the matter.
- 6. The main functions of this Committee, as outlined in Rule 323 of the Rules of Procedure and Conduct of Business in Lok Sabha, are to scrutinise the assurances, promises, undertakings etc., given by Ministers from time to time on the floor of the House and to report on:—
 - (a) the extent to which such assurances, promises, undertakings etc., have been implemented; and

- (b) where implemented, whether such implementation has taken place within the minimum time necessary for the purpose.
- 7. The Committee of the First Lok Sabha laid down in May, 1954 a Standard List of expressions or forms of statements which should be treated as constituting assurances, undertakings etc., given by Ministers on the floor of the House. These are appended to the Brochure entitled "Committee on Government Assurances, Functions and Procedure", a copy of which has already been circulated to new Members of the Committee. Besides laying down the standard forms, the Committee has also framed detailed Rules of Procedure for their internal working. These internal rules were adopted by the Committee at their sitting held on the 16th March, 1960 and approved by the Speaker. A copy of these rules has also been circulated to Members of the Committee for their guidance.
- 8. The Committee has laid down the time-limit of three months for the implementation of assurances. If Government foresee any difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.
- 9. On behalf of the various Ministries or Departments of the Government of India, the Minister of Parliamentary Affairs lays on the Table of Lok Sabha from time to time statements showing action taken by the Government in implementation of assurances. These statements are examined by the Lok Sabha Secretariat in terms of Rule 323 of the Rules of Procedure. Each of the assurances as do not appear to have been implemented are placed before the Committee for further directions.
- 10. As a result of examination of pending assurances from time to time, the Committee came to the conclusion that it was necessary to take evidence of the representatives of various Ministries Departments, where necessary, to enable the Committee to go deep into the reasons resulting in delay in implementation of assurances in specific cases. Accordingly, the Committee has now been hearing representatives of the various Ministries Departments from time to time in connection with selected cases of delays in implementation of assurances and thereafter makes suitable recommendations observations with regard to those matters in its Reports which are presented to the House. This procedure of examining witnesses of Ministries etc. has a salutary effect in speeding up implementation of the assurances and thus reducing the number of pending assurances.

- 11. Here are some figures, which would give an indication of the work to be handled by this Committee.
 - (i) Out of a total of 573 pending assurances pertaining to the Fourth Lok Sabha which were selected by the First Committee (1971-72) of the Fifth Lok Sabha for being pursued further, 566 assurances have since been implemented as on 26th May, 1976 (when the last batch of statements of implemented assurances was laid on the Table), leaving a balance of 7 assurances still to be implemented.
- (ii) During the First to Sixteenth Sessions of the Fifth Lok Sabha (March, 1971 to May, 1976) in all 7819 assurances were culled out. Out of these 7371 assurances have since been implemented, leaving a balance of 448 pending assurances.
- 12. Before I conclude, I would urge upon you to take an active interest in the working of this Committee. We shall continue to maintain the happy and well-established tradition of working in a non-partisan spirit in the Committee and arriving at unanimous decisions, as far as possible, on issues coming up before the Committee.
 - 13. We shall now proceed with the business on the Agenda.

ANNEXUR! H

(Vide para 3 of the Minutes)

As on 27sh May, 1976

Pending assurances pertaining to Thirteenth Session, 1975 of Fifth Lok Sabka (3rd Batch)

Remarks	5	8 Requests scouved from DPA
Assurance given	•	of Chamigals & Perviliaers) (a) & (c) : Information is being
Text of the Question/Debate	3	(Ministry of Petroleum and Ministry of Chamigals & Petrilizers) dt. (a) whether many foreign drug mann- (a) & (c) : Information is being Requests secaived from DPA
Date and Reference	7	1. USQ. No. 160 dt. (6
SI. No.	1	ı. US

(a) & (c): Information is being collected and will be laid on the Table of the House. o dt. (a) Whether many foreign drug manu-Shri facturing firms are producing bulk drugs Bhai in excess of their licensed capacity, if so, their names, the names of the bulk drugs, the licensed capacity or allowed ander permission letter/COB licence, production of each item, their sale value of the of foreign exchange involved, year-wise during the last three years; formulations and approximate outflow

r8-2-75 by Khemchand Chavds.

for extension of time (1) on 1-8-75 upto 30-9-75 (2) on 1-12-75 upto 31-12-75 (3) on 29-12-75 upto 28-2-76 (4) on 3-5-75 upto 30-6-76 (6) on

3-5-75 upto 30-6-76 6-7-96 upto 31-8-76.

firms, their equity today, whether the present equity was built up out of profit (b) what were the initial equities of these earned in India or any subsequent equity

(b) Information regarding 26 companies was furnished and it was stated, 'information in respect of remaining 9 companies is being

Was brought from abroad; and

collected and will be laid on the

Table of the House,"

from pensitionate stage, the international CIP price of each item, the price of the (c) whether they used their bulk drugs for ormulation and the total sale value of captive consumption, manufactured them cath bulk drug and formulation,

29-2-75 by Electriches B bhai Parmar.

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(a) how many extensions were made in the Fourth plan period for issuing C.O.B. incraces, permission letters, inclustrial licences, no-objection certificates for the foreign firms having more than 26 per cent foreign equity; and

received front DPA

extension

(b) how many proposals of Indian firms were refused during this period for manufacturing drugs and what were the grounds for making these extensions for foreign firms and what were the items and Capacities granted and imported raw ma-terials and foreign exchange involved.

(1) on 2-9-75 upto 31-10-75 (2) off 14-11-76 upto 29-2-76 (3) on 9-3-76 upto 30-4-76 (4) on 11-6-76 upto 31-7-76. Requests (a) & (b): No extension was made in the period for isting COB Iicences, industrial licentes etc. during the Fourtit Plan period. Industrial licences/approvals are being granted in accordance with the policy of the Govenment in force from time to time. Howapplications within the prescribed time faint were consumed in some cases based upon the ment of each of each of each one conditions. The details condoned are being compiled and Will be laid on the Table of the House. Details of applications rejected from the Indian companies during the Fourth Plan ever, the delays in submission of of such cases where delays were period are also being collected and will be laid on the Table of the House.

(a) & (b): Information is being collected and will be laid on the Table of the House.

Requests received from DPA for extension of

(1) on 29-10-75 upto 31-12-75 (2) on 29-12-75 upto 28-2-76 (3) on 1-3-76 upto 30-4-76 (4) on 4-5-76 upto 30-6-76 (5) on 6-7-76 upto 31-8-76.

USQ. No. 1145 dt. 25-2-75 by Sarva-shti Khemehand Bhai Chavda and S.R. Damani. m

names of firms doing excess production during hast three years, percentage of bulk drug production for captive con-sumption for formulation, names of formulations, their sale value CIF price of (a) how theny bulk drugs are produced in enders of the Hornsed capacity; the sulk drugs concerned and whether made capacity;

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	: . : :	from penaltimate stage, the quantity of imported raw materials consumed in manufacturing the bulk drug and outgo of foreign exchange involved in case of excess production in the bulk drugs; and		
		(b) how many proposals made by Indian firms for the same bulk drugs have been turned down during the last three years and in how many cases the decision is pending with reasons for rejection or postponement of decision.		
÷	USQ. No. 1146 dt. 25-2-75 by Shri Khemchand Bhai Chavda.	(a) the total number of formulations licenced to foreign drug manufacturing units with more than 26 per cent foreign equity in our country; and	(a) & (b): Information is being collected and will be laid on the Table of the House.	received from DPA extension of tims 1:8-75 upto 31-10-75 24-11-75 upto 31-12-76
	,	(b) how many of them are not manufactured by them; the names of the formulations and their uses.	(5) (9) (9) (9) (9) (9) (9) (9) (9) (9) (9	(3) on 29-12-75 tipo 28-2-7 (4) on 25-2-76 tipo 30-4-76 (5) on 28-4-76 tipo 30-6-76 (6) on 25-8-76 tipo 31-8-76
*	USQ. No. 1189 dt. 25-2-75 by Shri Bhaliibhai Rayiibhai Parmar.	Referring to the reply given to Unstarred Question No. 3877 on 10-12-74 regarding permission for diversification grarted to M's. Hoechst and asking	(c), (d) & (e): Information is Requests receipted solected and will be laid for extension on the Table of the House. (2) on 28-7-7-(2) on 28-10-(3) on 6-12-7	Requests received from DPA for extension of time (1) on 28-7-75 upto 30-9-75 (2) on 28-10-75 upto 30-11-75 (3) on 6-12-75 upto 31-1-76

upto 31-1-76 upto 30-4-76; upto 30-6-76, upto 31-8-76. time upto 30-9-75 upto 30-11-75 Requests received from for extension of for extension
(1) on 28-7-75 u
(2) on 28-10-75 u
(3) on 18-3-76 (5) on 27-4-76 (5) on 27-4-76 (6) on 1-7-76 u

(b) if not, whether it amounts to flouting the I (D&R) Act;

(a) whether diversification referred to in the statement enclosed to the reply to the above question was intimated to DGTD;

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31-5-76.

implemented

30-4-76 28-2-76

- (c) whether the raw materials required imported and if so, does it not amount to approval of diversification on misremanufacturing the concerned preparations are mostly presentation of facts;
- (d) how many proposals of 100 per cent Indian firms for items with these very raw materials were rejected during the Fourth Plan period either registration, permission or industrial licences and reasons therefor;
- firms in plant and machinery and under what authority they have not (e) what is the investment of obtained COB licence so far.
- during last three years, extent of foreign (b) the names of firms items manufactured (a) the number of foreign companies which are yet to obtain C.O.B. licences; and equity utilisation of imported and cana-lised raw materials.

USQ. No. 1994 dt. 4-3-75 by Shri Khemchand Bhai

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Chavda.

(1) on 26-7-75 upto 30-9-75 (2) on 12-11-75 upto 31-12-75 Requests received from (3) 29-12-75 upto (4) on 1-3-76 upto (5) on 12-5-86 upto Since implemente (a) & (b): It was inter alia stated that information regarding the last three years and the utilization of imported and canalised raw materials is being collected and will be laid on the Table of the

26-5-76. House.

(a) whether according to 1970 policy of (a) & (c): Information is being coldiversification no imports of direct or lected and will be laid on the Table of the House.

(b) the broad outlines of imported raw materials involved in each of the items of M/s. Hoechst for which they have been recommended issue of COB licence, recently; and

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indirect raw materials are to be permit-

USQ. No. 2146 dt. 4-3-75 by Shri Khemchand Bhai 4-3-75 by Khemchand

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Chavda.

(1) on 1-1-76 upto 28-2-76 (2) on 28-4-76 upto 30-6-76 (3) on 30-6-76 upto 31-8-76. Requests received from Catension į

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- mobinit application in 1970 and why have recommended COB licence (c) why this company did not delay of three years. 500
- (a) the broad features of the industrial licences, permission letters, COB licention of India and M/s Bayer (I) Limited ces, issued to M/s Hoechst, Abott Laboratories, Alkali Chemicals Corporaduring the Fourth Five Year period:

U.S.O. No. 463 dt. 18-3-75 by Shri Beljibhai Raviibhai

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House.

for extension of time (1) on 28-7-75 upto 31-18-75 (2) on 29-12-75 upto 28-2-76 (3) on 8-3-76 upto 30-6-76 (4) on 4-5-76 upto 30-6-76 (3) on 1-7-76 upto 31-8-76. Requests received any drug formulation without approval are being collected and will be laid on the Table of the (c): Details as to whether the said companies are manufacturing

from DPA

(b) whether any fresh terms of collaboration Were adopted or the existing collabora-tion agreements amended, because of because of the issue of these licences/permission letters and if so, the broad features of each of them; and

(c) which are the formulations manufac-tured by these firms without any industrial literaces and the reasons for allowing them to do so.

licences and other facilities given to Mis Laderlay Laboratories (Cynamice), Mis Boots, Mis B.D.H. and Mis Dunes Frivate Lighted and Pfacer (a) the broad features of the industrial licences, permission letters, COB and Pfizer Dunier Private Limited during the Fourth Five period; USO. No. 3709 dt. 18-3-75 by Shri

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extension of received from Requests ಕ್ಷ any manufactured by these com-panies Without any industrial licence are being collected and will belaid on the Table of the House. (c) Names of the formulations if

(1) on 5-8-75 upto 31-10-75 (2) on 7-11-75 upto 31-12-75 (3) on 22-13-75 upto 28-2-76 (4) on 22-4-76 upto 31-5-76, (5) on 28-5-76 upto 31-7-76.

tion were adopted or existing collaboration (b) Whether any fresh terms of collabora-

egreement amended because of the issue of these licences/permission letters and if so, the broad features of each of them;

- (c) which are the formulations that ste manufactured by these firms without industrial licences and the teasons for allowing them to do so.
- (a) what are the bulk drugs manufactured by M/s John Myeth, May & Baker, Roche, Phaer, and Cynamide during the last three years; what are the CIF prices of each of these, if imported and the prices approved for these fams:
- (b) what are the imported an indigenous raw materials used for each Kg, of bulk drug and under what approval these have been imported;
- ther they were approved under Price Council Order. if so, the approved price (c) what are the prices of formulations manufactured out of these bulk drugs whemed the number and date of approval;
- (d) what are one or two competitive items of these bulk drugs available in the market and their sale prices.
- Boots, (a) what was the initial equity participation in M/s Laderlay Laboratories, Bous, B.D.H., Dumez Private Let., Effers and Cynamide by their principals

USQ. No. 3794 dt. 18-3-75 by Shri Presennabhai

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features of the agreements entered into between the principals and the above firms, firm-wise : (b) the main

(1) on 1-8-75 upto 30-9-75 (2) on 10-11-75 upto 31-12-75 (3) on 23-12-75 upto 29-2-76 (4) on 25-2-76 upto 31-3-76 (5) on 20-4-76 upto 30-6-76 Since implemented on 26-5-76. Requests received (a), (b) & (d): While giving information for (1) M/sMay & Baker, (2) M/s Pfizer Ltd. and (3) M/s that similar information in respect of Roche Products Ltd. is being collected and will be laid on the Cynamid. India Ltd it was stated Table of the House. M/s. John Wyeth Bros. do not manufacture any bulk drug.

from

for extension of

drugs manufactured by these com-paintes, prices approved for such formulations and approved No. and date is being collected and will be laid on the Table of the (c) Information regarding names of formulations based on the bulk House. Requests received from DPA for extension of time (1) on 29-8-75 upto 31-10-75 (2) on 13-11-75 upto 31-12-75 (3) on 17-11-76 upto 30-4-76 (5) on 28-4-76 upto 30-6-76 (6) on 30-6-76 upto 31-8-76. of time 31-10-75 31-12-75

(b) to (d): Information is being collected and will be laid on the

Table of the House

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USQ. No. 3771 dt. 18-3-75 by Shri Khemchand Bhai ě

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- (c) what were the items of manufacture envisaged initially by these firms and what are the changes made afterwards; and
- (d) whether the agreement was approved by the Foreign Investment Board and if not, the reasons therefor.
- USQ. No. 3795 dt. (a) the broad features of the industrial (c):-Details as 18-3-75 by Shri icences, permission ketters, COB lissaid firms are Prasambhai Mehta. cences assured to M/s Glazo, Burroughs formulations wellcome (1) Ltd., Park Davis and trial licence a Company and M/s May & Baker during and will be lait, the Fourth Five Year Plan period; the House.

Details as to whether the Requests received from DPA said firms are marufacturing ary for extersion of time (1) on formulations with our ary ir dustrial ligence are being collected 12-11-75 upto 31-12-75 (3) on and will be laid on the Table of 13-4-76 upto 31-5-76. (5) on 31-5-76 upto 31-5-76.

cences issued to M/s Glaxo, Burroughs form Wellcome (I) Ltd., Park Davis and trial Company and M/s May & Baker during and the Fourth Five Year Plan period; the Fourth Five Year Plan period; the ison were adopted or the existing collation were adopted or the existing collation agreements amended because of the issue of these licenes/permission letters, if so, the broad features of each

- tion were adopted or the existing collaboration agreements aner.ded because of the issue of these licences/primission letters, if so, the broad features of each of them; and

 (c) which are the formulations manufactured by these firms without any inclusival licences and the reasons for allowing them to do so.
- (a) what are the canalised items of drugs (a) to (c): The is and pharmaccutical imported by STC being collected as during the Fourth Five Year Plan, item-wise, quantity, CIF prices and the prices at which they were sold;

USQ. No. 3803 dt. 18-3-75 by Shri Somchand Solanki.

(a) to (c): The information is being collected and will be laid on the Table of the Sabha.

(b) whether in a number of cases STC flouted the rules ar d regulations, charg-

Requests received from DPA for extension of time (1) on 8-10-75 upto 31-10-75 (2) on 13-11-75 (4) on 12-12-75 upto 29-2-76.

ed high prices of their last imports and

- (c) what steps Govt. propose to take to belp the consumers in cases where fabulous prices were charged by STC and what action is proposed to be taken against the officials responsible. made huge profits; and
- (a) the broad features of the industrial licences, permission letters, COB licences and other facilities given to M/s Ciba (I) Ltd. during the Fourth Five USQ. No. 380g dt. 18-3-75 by Shri Khemchand bhai Chavda.

7

Year Plan period;

- tion were adopted or amendment to their existing collaboration agreement was made because of the issue of these licences, permission letters, if so, the broad features thereof; and (b) whether any fresh terms of collabora-
- manufactured by this firm without industrial licences and the reasons for (c) which are the formulators that are this latitude.
- (a) the broad features of industrial licences, (b) and (c): Information will be permission letters, COB licences issued in favour of M/s Dental Products Ltd., Ethnore Products Ltd., C.E. Fulford and company and M/s Indian Scherings duing the Fourth Five Year Plan period; USQ.No. 3809 dt. 18-3-75 by Shri Khemchandbhai Chavda.
- estures and details of items approved; and (b) whether any terms of collaboration were involved in any of these licences/ permission letters and if so, their broad

Requests received from DPA for extersion of time(1) on 21-8-75 upto 3c-11-75 (2) on 12-12-75 upto 31-3-76 (3) on 20-4-76 upto 31-5-76. (4) on 15-6-76 upto 31-7-76.

(a) to (c): The information is being collected and will be laid

on the Table of the House.

exaction of time (1) on 5-8-75 upto 31-10-75 (2) on 13-11-75 upto 31-12-75 Since Imple-Requests received from DPA for upto 31-12-75 Since mented.

collected and laid on the Table

of the House.

5-8-75 upto 31-10-75 (2) ou 29-10-75 upto 31-12-75 (3) on 29-12-75 upto 28-2-76 (4 on

6-3-76 upto 30-4-76.

what was their production during the (c) what was the foreign exchange expen-diture on each of these items and

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16. U.S.Q. No. 3811 dt. (a) how many incences permission letters inc. (a) to (c) : Information is being Requesst received from DPA for 19-73 by Shri objection letters have been issued to collected and will be laid on the extension of time (1) on fortign drug manufacturers with more than 26% foreign equity for the manufacture of bulk drugs without fixing educing for the last three years; ast three years. Khemchand bhai

Chavde

Table of the House.

- (b) whether it was one of the conditions of these approvals that capacities would be fixed at a later stage; and
- (c) if so, why no capacities have been fixed so far, details of such approvals and will Government fix up the tesponsibility for not fixing the capacities
- (a) what is the original and present equity-foreigh, direct and in direct, bonus shares, issued, if any, equity issued fot other considerations, subscribed capital of the foreign drug manufacturing firms with equity between 40-50 per cent and what are the repatriations made by these firms during the last three years on the basis of this equity; USQ. No. 3846, dt. 18-3-75 by Shri Bhallibhai Ravii-

17.

(b) what is the suffhorised capital, preferential and ordinary, issued capital, preferential and ordinary foreign holdings (direct and indirect) sales turn-

extension of time (1) on 5-8-75 upto 31-10-75 (2) on 13-11-75 upte 31-12-75 (3) on 30-12-75 upto 28-2-76 (4) on 6-3-76 upto 30-4-76 (5) on 28-4-76 Requests received from DPA for upto 30-6-76. Information is being collected and will be laid on the Table of the House.

over net profits including taxes for this

- (c) how many industrial licences, no ob-fication letters and permission letters were approved/rejected to these firms during last three years; and
- (d) what is the production of bulk drugs, item-wise, attawise with value of this period, separately for each year.
- (a) what is the original equity, present equity, liender, intent letters/permission production has been done during last three years, of formulation and bulk drugs by foscign firms with fixeign equity between 26 per cent to 40 per letters/no objection letters on which

USQ. No. 4682 dt. 25-3-76 by Shri Bhaljibhai Ravjibhai Parmar.

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(b) what were the concessions given to with Indian firms, and mesons for the these firms of co-ois tracting them at par Part : dans

of the House.

- (c) the tagad features of licenced capacity, fram wise, if am-wise and the present
- (a), whether M(s. Sandoz, Burroughs Well-come, Haver, Seafe and Wanner Hindustra Handus and Wanner Hindus-the energy of 23. 55 per cont. 17.49, per cent. 15.79 per cent and 15.80 per cent respectively with during the rest 1973; USQ. No. 4696 dt.
 25-3-75 by Shri Somchand Solanki.
 - (b) whether carring of more than 15 per cent profit amounts to flouting the Drug Price Central Order, 1970; and
- (c) if so, action taken against these firms.

extension of time (1) on 28-7-75 Hypto 31-10-75 (2) on 12-11-75 Hypto 31-12-75 (3) on 29-12-75 Hypto 28-2-76 (4) on 1-2-76 Hypto 30-4-76 (5) on 3-5-76 Hypto 30-6-76 (6) on 3-5-76 Hypto 30-6-76 (6) on 3-5-76 Hypto 31-8-76. Requests received from DPA for t (a) to (c): It was mer also stated to that the creation remaining appropriate that the basis of the was done out the basis of the basis because the tag the fact there pears, lightweet and capacity stat, is being, selleged and will be taid on the Table.

75 upto 31-10-75 (2) on 13-11-75 upto 31-12-75 (3) on 29-1-76 upto 31-5-76 (4) on 30-3-76 upto 31-5-76 (6) on 27-4-76 Requests received from DPA for extension of time (1) or 26-7profits before tax on drug activity exceeded 15% and
whether such profits were funded
separately under the said provision of the Dangs (Price Controi) Order, 1970, 16 being collected and will be laid on the formation whether the gross (c) It was inter-alia stated that in-

\$	Requests received from DPA for extension of time (1) on 6-3-76 upto 30-4-76 (2) on 3-5-76 upto 30-6-76.	14	(4) on 35-2-76 upto 30-6-76. (5) on 3-5-76 upto 30-6-76.	\$ \$ 5.000°	(5) on 30-3-70 upos 31-5-70.	Requests received from DPA for extension of time (1) on 22-1-76 upto 29-2-76 (2) on 6-3-76 upto 30-4-76 (4) on 9-7-76 upto 31-8-76.
+		(b) Information is being collected and will be laid on the Ta' le of the House.		(b) & (c): It was instruction stated that information whether gross profits before tax on deug activity profits where funded separately under the said provision of the	Drugs (Frice Control) Order, 1970 is being collected and will be laid on the Table of the House.	(a) to (d): Information is being collected and will be laid on the Table of the House.
en .	(a) what was the total output of drugs in (a) & (b): The information is being the years 1972-73 and 1974; and Table of the House as soon as Table of the House as soon as manufactured by wholly foreign owned companies, partly foreign owned companies and indigenous companies.	(a) the names of companies which produce (b) Information is Assonantic Needle Sutures in the country; and will be laid try; and	(b) whether Government are sware that these companies charge very high price for this product compared to the international market price.	9	(b) whether earning of more than 15 per cent profit amounts to flouring the Drug Price Control Order; and (c) if so, what action Government propose to take in the matter for the benefit of consumers.	(a) what are the co-ditions imp sed in the Industrial Licences granted to M/s Roche and Borroughs Wellcome Limited for the manufacturing programme of Trimethoprim and Suphamethaxazole and their formulations;
e 4	USQ. No. 4738 dt. 25-3-75 by Shri Sharad Yadav.	USQ. No. 4764 dt. 25-3-75 by Shri Vayalar Ravi.		USQ. No. 4804 dt. 25-3-75 by Shri Somchand Solanki.		USQ. No. 4828 dt. 25-3-75 by Shri Khemchandbhai Chavda.
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- action gerinst the conditions imposed in intent and industrial licences, if not, what (b) whether these companies have to make Government propose these companies;
- commissions and the reasons for the seme; the names of the companies and the expecities asked for, the foreign ex-(c) how many Indian Firms have been refused permission to manufacture these change saving proposed; and
- (d) whether Government will reopen their
- (a) the names of concerns in the private sector engaged in bulk manufacture of basic drugs for captive purposes and for retailing to others;

USQ.No.6133 dt. 15-4-75 by Shri S. R. Damani.

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Table of the House.

- (b) their turn over in the last three years for such items and what it represents as percentage of their total turn over; and
- by the public sector units also and if so, pare With those of private sector units. (c) Wather similar items are manufactured the details and how do their prices orm-
- collaboration and the details of agreement (a) the names of the firms which manufac-India, including the ones owned by the ture surgical and allied instruments in (b) the names of the firms having foreign State and Central Government: n each case; and 15-4-75 by Shri S. D. Somasunda-

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USQ.No.6171 dt.

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c) the loss and profits in each of firm.

10-11-75 upto 31-12-75 (2) on 29-1-76 upto 31-3-76 (3) on 13-3-76 upto 31-5-76 (4) on 14-6-76 upto 31-7-76. Requests received from DPA for extension of time (1) on (a) to (c): Information is being collected and will be laid on the

(a)&(b): It was buer-alia stated that collaborations (c): Informati n regarding profit or and will be loss by each of the firms is being are being collected and will be laid on the Table of the House. details of foreign

collect d and will be laid on the table of the H use.

fr'm DPA of time (1) on 10-11-75 upto 31-12-75 on 5-8-75 upto 31-10-75 (2 Requests received for extension

(3) on 29-12+75 upto 28-2-76 (4) on 15-3-76 upto 30-4-76 (5) on 6-7-76 upto 31-8-76.

USQ.No.6242 dt. 15-4-75 by Shri Khemchand Bhai Chards, Shri Vir-bhadra Singh.

(a) what was the original equity of the foreign drug manufacturers having more than a foreign equity, who had obtained registration certificates, and (b) forming at the time of registration their production in last three years, the name of the firms, capacity applied in (a) and present production;

(b) the names of the foreign furns who came in operation and who obtained industrial licences and their details as in (a) above : and

(c) whether most of these foreign firms raised their capital and reserve predominantly from Lipdan profits from the sales of formulation in manouved way through illegal permission letters and C.Q.B. licences, if so, the broad outlines of the છ

(a) It was inter this stated that in-formation regarding capacity applied for in Form A or B and the production during the last three years in respect of registration Certificates granted to them is being collected and will be laid on the Table of the House.

Requests received from DPA for extension of time (1) on 21-8-75 upto 31-10-75 (2) on

on 6-3-76 upto 30-4-76 (5) on 4-5-76 upto 30-6-76 (6) on 30-6-76 upto 31-8-76.

12-11-75 upto 31-12-75 (3) on 19-1-76 upto 29-2-76 (4)

formation regarding the production of bulk drugs and category-Wise production of formulations viz. is being collected and will be (b) It was inter alia stated that in-Tablets, Capsules, Injections, etc. during the last three years laid on the Table of the House.

up capital of 26 foreign companies structure of the present total paid respect of remaining 7 companies is being collected and will be laid was furnished. Information in (c) A Statement indicating the on the Table of the House.

30-4-76 (2) on 4-5-76 upto 30-6-76 (3) on 30-6-76 upto 31-8-76 tine Request received from for extension of (1) on 18-3-76

that regarding details about agreements entered by some foreign companies assurances have been (b) & (c). It was inter-alia stated given to the House as the details were not readily available. These

(a) whether working of each and every multi-hardonal foreign firm was discussed in the Hath! Committee individually, including those having more it an 26 per bent foreign equity: b) whether Government did not supply

USQ.No.7079 dt. 22-4-75 by Shri Nanubhai N. Patel. 27.

either to the Hathi Committee or in answer to Questions the details about equity, in respect of foreign firms although these production, remittances particulars of bulk drugs produced and over-produced greenents, licences, production, overwere asked for in these forums; and

details are being compiled now and will be furnished to the House

in fulfilment of the assurances

(c) if so, whether Government will supply all this information now, if not, reasons

therefor. USQ.No.7105 dt. 22-4-75 by Shri S.R. Damani.

and the facilities provided by them for (a) how many private sector drug manufa -turning units have their own R & D cells carrying on the work;

percentage of their yearly turnover, during this purpose and what it represents as (b) what is the expenditure earmarked for the last three years;

(c) the success achieved in inventing new drugs or formulations. (a) the total profit the country has made by the foreign drug companies and the profits the companies themselves have through the export of drug manufactured made through their sale in the country during the last three years;

> 22-4-75 by Shri N.K. Sanghi and Shri Madhu Dan-

davate.

USQ.No.7262 dt.

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the Table of the House.

expecity which has not been authorised by Government and even in some cases companies are producing medicines to a they have been found producing sub-(b) whether some of the foreign owned standard medicines; and

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Requests received from DPA ಕ extension (c): M/s Ciba of India Ltd. Bombay have developed a new antidepresent drug namely sibitamil and the company have already obtained a letter of intent for its commercial

(I) on 13-6-75 upto 31-7-75 (2) on 10-11-75 upto 31-12-75 (3) on 29-12-75 upto 28-2-76 (4) on 25-2-76 upto 31-3-76 (5) on 18-3-76 upto 30-4-76 Since implemented on 26-5-76 exploitation. Information with regard

to others is being collected and will be laid on the Table of the House.

from DPA on 25-2-76 upto 30-4-76 (5) 4-5-76 upto 30-6-76. (6) 13-11-75 upto 31-12-75 on 1-1-76 upto 28-2-76 5-8-75 upto 31-10-75 (2) for extension of time (1) Requests received (b) & (c). Information is being collected and will be laid on

6-7-76 upto 31-8-76.

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31-5-16

upto

time (1)

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30-9-75 (2) on to 30-11-75 (3) upto 31-1-76 Requests received from DPA for (4) on 22-1-76 upto 31-3-76 (5) Partly implemented vide statement laid in Lok Sabha on (6) on 31-5-76 upto 31-7-76. extension of 5-8-75 upto OF 9-12-75 8-10-75 up 9-1-76 20-3-76 9-1-26 (a) & (b). The Information regarding additions made by various drug firms in the organised sector to their production capacities dur-(b) Information in respect of the units in the organised Sector is being collected and will be faid on the table of the House. (a) to (c) The information is being collected and will be laid on (c) Informati on is being collected and will be laid on the Table of ing the last three years is being collected and will be laid on the Table of the House. the House. have been detected including in such activities during the last three years and the nature of steps taken against them. capacities during the last three years; and (a) the number and names of drug firms which have increased their production (c) if so, the names of such companies who USQ. No. 8076 dt. (a) how many units are engaged in the 20-4-75 by production of Sulphuric Acid and Oleum the broad outlines of cases wherein they have been regularised and the actions taken (a) whether some drug manufacturing companies have offered to supply to Govern-(c) whether these companies are manufacturing these isems themselves or getting them manufactured by other units and whether Government have (a) the particulars of various soap produ-cing firms in the country at present; and 1972-73, (b) if so, the names of such companies and (b) the total amount of profits earned by each one of them during 1972-73 the items that they have offered to against the non-regularised units. ment drugs at cost price; 1973-74 and 1974-75. accepted the offer. supply; and e USQ. No. 8017 dt. 29-4-75 by Shri USQ. No. 8028 dt. 29-4-75 by Shri N.K. Sanghi. USQ. No. 7919 dt. 29-4-75 by Shri Vayalar Ravi. K. Lakkappa. 29-4-75 by 31. ĕ Ä

Partly implemented ment laid in Lok

25-5-76 for extension of time Request received from DPA on upto 30-6-76. Requests received form DPA for extension of time

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Rattjan	
Priya	Winter
Bhai	

its West Bangal, what is the listinging capacity of each place and what quantities as an authoric acid has been produced by each of them during the last three

- (b) what has been the total production of registeric acid and Oleuna on an AH Radia pasis, Space-wise during the last three years; and
- (c) what quantity of subhuric acid is consumed by each unit in the production of captive items such as superphosphate ferric alumina and what quantity is seld to the consumers and to dealers/ distributors.

(a) to (d). Information is being collected and will be laid on the Table of the House. Referring to the reply given to USQ No. 5366 on 8th April, 1975 re. irregularities committed by MJs. Claro Laboratories (India) Limited and asking:—

> USQ. No. 8678 dt. 6-5-75 by Shri Nanubhai N. Patel

> > #

(a) whether the information given by his Ministry is not correct;

- (b) if so, whether M/s. Claro Laboratories (f) Limited see manufacturing a number of products without any approvalinduatrial licence and resorting to over-invoice ingunder involcing;
- windering the pulse and regulations of this commercy for honey repetration abound; and (c) if so, whether Government propose to take penal series against this firm for
- (d) if not, the reasons therefor.

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(2) on 10-11-75 upto 15-12-75 (3) on 22-12-75 upto 15-1-76 (4) on 22-1-76 upto 31-3-76 (5) on 13-4-76 upto 30-4-76 Since 29-10-95 implemented on 26-5-76. 28-7-75

the Table of the House.

Requests received from DPA for

21-8-75 upto 31-10-75 (2) on 10-11-75 upto 31-10-75 (3) on 28-12-75 upto 28-2-76 (4) on 15-3-76 upto 30-4-76 (5) on 3-5-76 upto 30-6-76 (6) on 9-7-76 upto 31-8-76.

USQ. No. 8776 dt. 6-5-75 by Shri Khemchand Bhai Chards

(a) what were the items and capacities granted to M/s SKF in their C. O. B. licences and what were the main conditions of the hoences:

29-10-75 upto 31-12-75 (2) on 29-12-75 upto 28-2-76 (3) on 25-2-76 upto 31-3-76 Since implemented on 26-5-76.

Requests received for DPA for

extension of time (1)

The information is being collected and will be laid on the Tab-

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le of the House.

(b) whether M/s SKF did not apply for the manufacture of 'Estaline' in the COB application and commenced the production of this item subsequently without valid approval; and (c) date of commencement of production of 'Estaline' and the utilisation of imported expioillion in terms of quantity and cation of imported canalised material value and under what authority the allowas made to them.

(a) how many drugs and pharmaceuticalsraw materials were canalised during the Fourth Plan, their import prices international prices; USQ. No. 8778 dt. 6-5-75 by Shri Somchand Solanki.

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(a) to (c) The information is being collected and will be laid on the Table of the Sabha.

and

29-2-76. upto 31-10-75 31-12-75 (3) on 5-11-75 upto 29-2-76. extension of time (1) on

Requests received from DPA for

(c) whether State Trading Corporation is helping the foreign firms in allocating raw materials; if so, the grounds for doing so; sand what action Government and international prices, during Fourth Plan period; and

drugs thus earning huge profits on inventories, bills of loading and sales vouchers; if so, the details thereof; raw

materials imported, the prices, charged

and realising prevalent prices for bulk

been flouting the Price Control Order

(b) whether the State Trading Corpn. has

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uncalled for propose to restrict this uncallescivity of State Trading Corpn.

Referring to the reply given to Unstarred Question No. 4718 on the 25th March, 1975 regarding licences granted to Foreign Drug Companies under 'Key industries' category and asking for:-USQ. No. 8852 dt. 6-5-75 by Shri Hukam Chand Kachwai.

37.

(a) the value of licences granted to M/s Merck Sharp and Dhome of India Pvr. Ltd. and the dates when such licences were granted;

utilization are being collected and will be laid on the Table of the

House."

above project and details of their

- (b) the value of raw material supplied to it since it went into production and the value of drugs manufactured by it during the last three years;
- (c) whether the company, instead of utiliz-ing the licence itself, passed it on to other firm; and
- (d) if so, the full facts in this regard.

Requests received from DPA for extension of time (1) on 17-11-75

> (b) to (d): Giving sales turnover ted,"Details regarding value of imported/canalised raw materials allowed to the company for the

during last three years it was sta-

upro 31-12-75 (2) on 29-12-75 upro 28-2-76 (3) on 25-2-75 upro 30-4-76 (4) on 28-4-76 upro 30-6-76 (5) on 1-7-76 upro 31-8-76.

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MINUTES

Second Sitting

The Committee sat on Tuesday, the 13th July, 1976 from 11.00 hours to 12.15 hours.

PRESENT

Shri Virbhadra Singh—Chairman

MEMBERS

- 2. Shri Virendra Agarwala
- 3. Shri Khemchandbhai Chavda
- 4. Shri Kinder Lal
- 5. Shri N. E. Horo
- 6. Shri Bijoy Modak
- 7. Shri E. V. Vikhe Patil
- 8. Shri K. Pradhani
- 9. Shri Mulki Raj Saini

SECRETARIAT

Shri K. D. Chatterjee-Chief Examiner of Questions

Shri S. N. Khanna-Senior Examiner of Questions.

Review of pending assurances pertaining to Thirteenth Session. Fifth Lok Sabha.

Memorandum No. 118

2. The Committee resumed further consideration of Memorandum No. 118 (Sl. Nos. 6, 10, 15, 16, 28, 33 & 35). The Members who had desired at the sitting of the Committee held on the 12th July, 1976 that a copy each of the statements laid on the Table of the House in implementation of the various assurances should be circulated to all Members of the Committee for their perusal before the Committee decide to treat those assurances as fully implemented, desired certain further clarifications in regard to the matter. After the Chairman explained the position to the Members in detail, they felt satisfied and agreed that scrutiny of the implementation statements may

be left to the Secretariat of the Committee as hithertofore. They did not pursue their request for circulation of copies of implementation statements to each Member of the Committee. The Committee, thereafter, agreed to treat these assurances as implemented, except in the case of assurance mentioned at Sl. No. 16. The Committee decided to consider this matter further.

Requests from the Department of Parliamentary Affairs for dropping of assurances given in reply to Unstarred Question No. 986 on the 1st June, 1971 regarding demand by Tamil Nadu Government for giving Right to Primary Teachers to elect representatives for Legislative Council and in reply to Unstarred Question No. 8529 on the 6th May, 1969 regarding participation of Teachers in the election of Legislative Councils.

Memoranda Nos. 119 and 120

3. The Committee took up together Memoranda Nos. 119 and 120 for consideration.

The assurance given in reply to Unstarred Question No. 986 on the 1st June, 1971 was reviewed by the Committee at their sitting held on the 5th October, 1972, alongwith other pending assurances of Second Session of Fifth Lok Sabha. The Committee had granted extension of time upto the 1st December, 1972 for implementation of the assurance and had desired that the Government should make ernest efforts to implement the assurance by the extended date.

The assurance given in reply to Unstarred Question No. 8529 on the 6th May, 1969 was reviewed by the Committee at their sitting held on the 2nd August, 1971 alongwith other pending assurances of the Seventh Session of Fourth Lok Sabha. The Committee had desired that the assurance should be implemented expeditiously.

Thereafter, requests were made twice by the Ministry of Law, Justice and Company Affairs through the Department of Parliamentary Affairs for extension of time-limit for implementation of these assurances. The Committee had agreed to grant extensions and the last extension was granted upto the 31st December, 1975.

The Ministry of Law, Justice and Company Affairs had represented through the Department of Parliamentary Affairs that the Governments of Bihar, Karnataka and Uttar Pradesh had not sent their views in the matter inspite of many reminders. Further, the subject was a controversial one as certain State Governments were in favour of abolition of Legislative Councils. As a long time had

elapsed after the questions under reference had been answered in Lok Sabha and no early decisions in the matters were likely to be taken by Government, these assurances might be dropped.

The Committee felt that non-receipt of views from the Governments of Bihar, Karnataka and Uttar Pradesh was not a sufficient and justifiable ground for dropping the assurances. It was not clear to the Committee as to whether the matter had been examined by the Government as promised and if so what the outcome was. After fully considering the matter, the Committee did not agree to drop these assurances and desired to be informed whether the Government had examined the matter and the result thereof.

Request from the Department of Parliamentary Affairs for dropping of an assurance given in reply to Unstarred Question No. 7494 on the 10th August, 1971 regarding reduction in age of franchise.

Memorandum No. 121

4. The Committee took up for consideration Memorandum No. 121.

The assurance contained in part (b) of the reply to the Unstarred Question No. 7494 was reviewed by the Committee at their sitting held on the 5th October, 1972 alongwith other pending assurances of Second Session of Fifth Lok Sabha. The Committee had desired that the assurance should be implemented expeditiously.

Thereafter, requests were made twice by the Ministry of Law, Justice and Company Affairs through the Department of Parliamentary Affairs for extension of time for implementation of the assurance. The Committee agreed to grant the extensions and the last extension was granted upto the 31st December, 1975.

It had been represented by the Ministry of Law, Justice and Company Affairs through the Department of Parliamentary Affairs that the reduction in the age of voting from 21 to 18 years raised certain practical problems due to enlargement of the electorate by nearly 35 millions and the consequent additional electoral arrangements that may have to be made. Further, State Governments who had expressed their views in the matter were also divided in their opinion. As such, the matter required careful consideration and it was difficult to anticipate how long it would take for a decision to be reached in this behalf. Accordingly, the Ministry had requested for dropping of the assurance.

The Chairman pointed out that another assurance regarding lowering of voting age had been considered by the Committee

(1975-76) on the 24th February, 1976 and they had agreed to drop that assurance vide Sixteenth Report (para 9). The Chairman pointed out that the present case was similar to the earlier one.

The Committee were of the opinion that the matter of reducing the minimum age for voting from 21 years to 18 years was a matter of national and far reaching importance, affecting the younger generation. The Committee, therefore, did not agree to drop the assurance and desired to be informed whether the matter of reduction in age of franchise had been examined by the Government.

Request received from the Department of Parliamentary. Affairs for dropping of an assurance given in reply to supplementaries on Starred Question No. 85 on the 18th November, 1974 regarding Committee on development of Urdu.

Memorandum No. 122

5. The Committee took up for consideration Memorandum No. 122.

The Ministry of Education, Social Welfare and Culture had earlier requested on the 7th February, 1975 for dropping of the assurance. The request was considered by the Committee at their sitting held on the 22nd August, 1975. The Committee vide paras 7 and 8 of their Twelfth Report, Fifth Lok Sabha presented to the House on the 9th January, 1976 had observed as under:—

'The Committee have perused the reasons advanced by Government for dropping of the assurance. The Ministry of Education and Social Welfare had represented that laying of the report of the Urdu Committee (on the Table of the House) was contingent upon happening of two events viz., submission of the report by the Committee to the Government and completion of the examination of the report by the Government. The assurance given was, therefore, of a nature which could not be fulfilled within any specified period of time since the submission of the report by the Committee to the Government was not within the control of the Government. The report of the Committee after submission will also have to be examined in consultation not only with the Ministries concerned but also in consultation with the State Governments.

The Committee note that the "Urdu Committee" was appointed in 1972. They, therefore, desire to know the present stage of deliberations of that Committee and the date by

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which their Report is likely to be submitted to the Government. The Committee, therefore, decide to have a factual note from Government before taking a final decision in the matter.'

On the 30th April, 1976, the Department of Parliamentary Affairs forwarded the following information furnished by the Ministry of Education, Social Welfare and Culture for being placed before the Committee on Government Assurances with a view to consider the desirability of dropping the assurances:—

- "(i) The Committee for Promotion of Urdu submitted its report to Government on the 8th May, 1975; and
- (ii) In view of the normal procedure for examination of the report already noted in para 7 of the 12th Report of the Committee on Government Assurances presented to the Lok Sabha on the 9th January, 1976, it is not possible to stipulate any definite time-limit within which the examination of the report will be completed."

The Committee noted that the report of the Committee for Promotion of Urdu had been submitted to the Government on the 8th May, 1975. As the report of the Urdu Committee had been received by the Government more than a year ago, and was pending consideration by them, the Committee saw no justification for dropping of the assurance. They urged the Government to expedite consideration of the report of the Urdu Committee and lay a copy of the report on the Table of the House in implementation of the assurance at an early date. The Committee, therefore, did not agree to drop the assurance.

Requests from the Department of Parliamentary Affairs for extension of time-limit for the implementation of certain assurances given during the various sessions of Fourth and Fifth Lok Sabha.

Memorandum No 123

6. The Committee then took up for consideration various requests made by the Department of Parliamentary Affairs for the extension of time-limit for the implementation of 35 assurances given during the various sessions of Fourth and Fifth Lok Sabha, as shown in the Annexure to these Minutes.

After examining the reasons advanced by the Ministries concerned, the Committee agreed to grant extension of time for the implementation of the assurances upto the period shown against the relevant item in the Annexure. Observations made by the Committee

in certain cases are shown in column 5 of the Annexure for compliance by the Ministries concerned. The Committee desired that the Ministries concerned should implement the assurances by the extended dates.

In the case of assurances mentioned at Serial Nos. 8, 23, 24 and 32 of the Annexure, which were pending since November December, 1974 without adequate reasons, the Committee decided to hear the representatives of the Ministry of Chemicals and Fertilisers in order to know the reasons in detail and the difficulties experienced by the Ministry in collecting the information for implementation of the assurances before considering the question of extension of time.

The Committee then adjourned.

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ANNEXURE

1

(Vide para 6 of Minutes of the Second Sitting)

Details of pending assurances for which the Department of Parliamentary Affairs have requested for extension of time and recommendations of the Committee thereon

Observations/Recommendations of the Committee	\$	31-8-1976 Information already received from the States should be laid on the Table of the House.	30-9-1976 The Committee are unable to appreciate why so much time has been taken to implement this assurance while in the case of assurance mentioned at Sl. No. 1 above, information of signilar nature has already been received from most of the States/Union Territories. Information already received should
Extension granted by the Committee upto	→ .	31-8-1976	30-9-1976
Reasons for asking extension	3	The Information is still awaited from the Governments of Bihar, Karnataka and U.P. It is likely to take some more time to obtain the required information from the defaulting States.	(Note from DPA dt. 2-6-76). Further clarification about the information required for fulfilling the assurance is still awaited from some of the State Governments. It is likely to take some more time to get the clarification from the defaulting States. (Note from DPA dt. 28-6-76).
Particulars of Assurance	R	74 by Dr. C. K. Cha- is to States IR against	(Agriculture & Irrigation) USQ. No. 159 dt. 11-11-74 by Sarvashri Prasannbhai Mehta, M. Kathanuthu and P. A. Saminathare: foodgrains recovered from hoarders under MISA. (Agriculture and Irrigation)
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be laid on the Table of the House without further delay.

long time, the matter may be taken up with the Government of Uttar Pradesh at a higher level and the As the assurance is pending for a without assurance implemented further delay. 31-1-1977

assurance given in reply to the above question has been fulfilled in part on the

The administration of Central Sales tax has been entrusted by law to State ion has to be obtained from them. The

Governments and the required informa-

USQ. No. 795 dt. 15-11-74 by Dr. H. P. Sharma re: raids to find out evasion of Central Sales Tax.

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(Finance)

basis of information received from States desh. The Government of Uttar Pradesh

and Union territories except Uttar Pra-

has informed that assessment in respect of eleven out of the 31 firms whose pre-mises were raided in October, 74 to find out evasion of sales tax has been completing to Rs. 1,21,505.74 was detected in these cases. The State Government has informed that steps are being taken to

ted. Evasion of Central Sales tax amoun-

finalise the assessment in the remaining cases and the extent of evasion in these cases would be known only when the asessments are finalised.

(Note from DPA dt. 8-7-76)

USQ. No. 910 dt. 18-11-74 by Shri Sukhdeo Prasad Verma re: Foreign Scholars to India in 1973-74.

ceived from the Department of Science and Technology and the Indian Council of Agricultural Research. They have intimated that the complete information is yet to be received by them from the Insti-The requisite information is still to be re-(Education, Social Welfare & Culture)

(Note from DPA dt. 17-3-76).

utions under their control/jurisdiction.

The assurance in question was partly implemented on the 11th March & 15th April, USQ, No. 3616 dt. 9-12-74 by Shri Mulki Raj Saini re: Central grant

over. The Committee would like to The period of extensior is ahready know why information re: Foreign Scholars in India is not readily available with the Department of Science & Technology and I.C.A.R. They desired to know the latest position of the case. 31-5-1676

31-8-1976 The Committee desire that suitable steps should be taken to expedite

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to Bharat Sewak Samaj. (Agriculture & Irrigation)

of Jammu & Kashmir is still awaited. The State Government has been reminded telegraphically and demi officially Now the information in respect

(Note from DPA dt. 28-6-76)

recommendation regarding increase USQ. No. 2500 dt. 1-12-71 by Shri Devinder Singh Garcha re: A.R.C. in promotion quota to Class I. ė.

(Personnel & Administrative Re-

of enhancement of promotion quota in the IAS was linked up with that in the Central Services. The Prime Minister to whom the proposals were put up, has ARC's recommendation regarding increase in the promotion quote in the Class I Services is a general one and the question recently agreed to the issues being delin-ked and examined separately. The Central mination confined to average employees of Central and State Governments for recruitment to IAS. The determination the State Governments for finalising some of the aspects of the proposed limited competitive examination. In the circums-Government is now working on that basis. It is also separately considering the introduction of a limited competitive exaof a suitable quota of vacantics in the IAS for the proposed limited competitive examination is also an issue linked up with the promotion quots in the IAS. The tances explained above, the fulfilment of government is examining the outline of the assurance relating to the enhancement the scheme and is in correspondence with of the promotion quots in the IAS will take some more time.

(Note from DPA dt. 28-6-76)

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mplementation of the assurance in

the latest position of the case and desire that effective steps should be The Committee would like to know 18-12-1976

taken to implement the assurance

at an early date.

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USQ. No. 4228 dt. 12-12-74 by Shri Mulki Rai Saini re: Hospitals run by Religious Organizations in the country. ζ.

(Health and Family Planming)

USQ. No. 3877 dt. 10-12-74 by Shri Khemchandbhai Chavda re: for diversification granted to M/s Horchest. p-rmission œ

(Chemicals and Pertilizers)

Information from some of the States is still awaited. They are being reminded regularly.

(Note from DPA at 26-3-76)

any decision on the permission for diversi-fication granted to M/s Hoverhest. The It has not yet been possible for us to take matter is still under consideration in consultation with the firm and other departments etc. and it is likely to take some more

(Note from DPA dt. 10-6-76)

The matter is still under consideration in consultation with the State Government. USQ. No. 7444 dt, 18-4-73 by Shri Ramavatar Shastri re: complaint against the grant of pension.

(Note from DPA dt. 22-6-76)

On receipt of clarification about the exact 1976, the required information has been nature of information required for fulfion Covernment Assurances in February, lling the Assurance from the Committee

USQ. No. 3684 dt. 19-3-74 by Sarvashri N. R. Vekris and Arvind M.

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(Home Affairs)

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Patel re: application of Foreign Exchange Regulation Act to Fore-

en Companies.

Department of Economic Affairs, however has not yet sent the requisite material.

(Law, Justice and Company Affairs)

collected from various Departments. The

The period of extension is already over. The Committee would like to know which of the States have not furnished information so far. Information aiready received should be laid on the Table of the House. 30-6-1976

An extension of time upto 31-7-76 had been requested. The Committee would like to know which authority grants permission for diversi-fication and from whem the information is to be collected.

ection of data, they desire to hear considering the question of grant of extension of time. As the Committee wanted to have full details about the difficulties experienced in the matter of collthe representatives of the Ministry of Chemicals and Fertilizers in before regard to this assurance

reasons in detail for so much delay in implementation of the assurance The Committee desire to know the which is pending for over 3 years.

9261-6-08

As the period of extension is already over, the Committee desire that suitable steps should be taken to implement the assurance without further delay.

9/61-1-6

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That Department has informed us that hey are likely to take some more time.

(Note from DPA dt. 8-4-76)

18Q. No. 3108 dt. 21-8-74 by Shri S. M. Siddayya re: scholar-

11.

Castes and

Scheduled Tribes students.

(Home Affairs)

ships to Scheduled

Territory, but 3 States viz., Karnataka, Madhya Pracksh and Nagaland are yet to furnish the information. As such, it may the House on 9-1-76 vide item No. 20 set No. XII. The requisite information has Part information was laid on the Table of not be possible for this Ministry to fulfil been received from 4 States and 1 Union the assurance finally by 31-3-1976.

(Note from DPA dt, 8-4-76)

assurance has not yet been received from some of the Ministries. It is anticipated The required information for fulfilling the that it would take some more time to collect the required information. USQ. No. 2539 dt. 11-3-74 by Sarvashri Atal Bihari Vajpayee and Jagannath Rao Joshi re: Ministers in

(Note from DPA dt, 28-6-76)

The Government of Bihar have informed receipt of information from the State that the requisite information is still being Government may take some more time. collected and will be sent shortly.

USQ. No. 1245 dt. 20-11-74 by Sar-

ij.

(Agriculture and Irrigation)

possession of Fallow land.

12.

vashri S. A. Muruganantham and Indrajit Gupta re: Foreign aid rec-

cived by Christian Institutions in

(Home Affairs)

14.

(Note from DPA dt. 16-6-76)

ashtra and Orissa in ragard to the number of PAC units deployed and the amount spent thereon during the 1974 Railway Complete information is still awaited from the State Governments of Bihar, Mahar-USQ. No. 3891 dt, 10-12-74 by Shri Krishna Chandra Halder re: amount spent on forces deployed during

The period of extension was already 9/61-5-18

up with d'faulting States at a higher lew! and ir formation obtained without further delay for speedyimplementation of the assmatter may be twken over. The

steps may be taken to expedite The Committee desire that suitable of the assurance. implementation 30-9-1976

over, the Committee desire that the assurance should be implemented As the period of extension is already without further delay. 30-6-1976

States at a higher level and assurance implemented in full at an early date. to be taken up with the defaulting The Committee would like the matter 31-8-1976

(Railways)

strike period.

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Strike. It is hoped that information from these State Governments will be received shortly and the assumence which has been partially fulfilled, will be fulfilled in 1010.

(Note from DPA dt. 28-6-76)

. USO. No. 899 dt. 27-7-3 by Ti Shri Madhu Limaye re. grant of an Import Batitlements to shareholders als of Marud Ltd. (Commerce).

The part information was laid on 8-5-75 and 11-3-76. Further information has also been received from regional licensing authorities. It has also been scrutimized and it is proposed to fulfil the assurance further in part.

For the purpose of complete implementation of the remaining part of the assurtance, some information is still awaited from one of the regional likensing authorities. The licensing authority is requiring time as each licensing file for movethan one licensing period in respect of applications received for import entitlements from exporters has to be accutinised. The number of files to be scrutinised is very large and this work has to be done by them in addition to their other day to day work.

(Note from DPA dt. 8-7-76)

The part information was laid on 5-2-76. For the remaining part, the information is still awaited from the licensing sustorings. It may be mentioned here that the licensing surhorities have to give the information only about those cases in which the period for the discharge of

30-9-1976 The Committee would like to know which regional office has not yet furnished complete information and what effective steps have been taken to obtain the same.

[30-9-1976 The Committee are not convinced with the reasons given for saking criterision for such a long time. They would like the Government to take more effective steps to implement the assumance expeditiously.

Mis-use of Import (Commerce).

USQ. No. 7662 dt. 25-4-75 by Shri Hamendra Singh Banera re:

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Licences.

export obligation had expired, the party has been defined as at definition and suitable action has been rules action there is the party of the party florest purpose of action against defaulters, the licensing authorities have to follow up the procedure of show-customotics etc. in accordance with the Imports (Control) Order. It is for this reason that the licensing authorities have not been able to give completelis flave not been able to give completelis flave not been able to give completelis flave not been able to give

(Note from DPA dt. 5-7"76).

17. USO, No. 3232 dt. 13-3-75 by The Ministry decity regret: that they has Shri Chandra Shekhar Singh re:

Central Directives to Delhi State
about displaced persons evicted the Economistics. R was arroundesdon of the part of the Ministry in northering.

(Supply and Rehabilitation).

they submit their regret for the

and the

time for implementation of the assumence

30-9-1976 The Committee desire that earnest efforts should be made to implement the assurance at an early date.

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As the Committee is sware the subject matter of the assurance pertains to a period about 25 years ago and consequently the neotestary information which might be available in records of even the Dally Administration and the Directorate of Estates are not readily forth-coming. The matter, however, is still being pursued and taken up at higher level before a categorical reply can be gived before a categorical reply can be given. For getting the complete information it is therefore, requested that

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extension of time may be given upto 30-9-1976.

(Note from DPA dated 22-476).

USO. No. 8678 dated 30-4-74 by Shri D. B. Chandra Gowda re: persons prosecuted for violating law prohibiting Dowry and child

marriage during the last two years. Law, Justice and Company Affair)

The Government of Karnenska has not yet furnished the information required for implementing the assumnce. The State Government is being reminded demiofficially.

information has been ellerted in the Lok Suchs, Question. Therefore the mistar is being taken up spain with the Go-vernment of West Bingal. that the infibringion supplied by the Government of West Bengal also does not firstly with the period for which the On a flerifier structiff it has been observed

In the mountime the information received so far from the State Governments and Union Territory Administrations is being compiled and the same will be forwarded Separately for partial implementation of assurance.

(Note from DPA dated 24-4-1976).

USO. No. 4467 dated 13-12-74 by Shri Bist, wanath Jhunjihunwala re: cases of Economic offences against smagners released by Courts. smagglers released by (Finance). 6

The Sales Tax Wing, who are to supply the information required in fulfilment of the assurance, have informed that the same is being collected by their lower formations and its collection will take atleast three more months. (Note from DPA dated 19-6-76).

30-6-1976

As the period of extension of time is over the Committee would like the assurance to be implemented in full Without further delay.

30-9-1976

The Committee desire that the Sales-Tax Wing should be asked to ex-pedite the supply of information and assurance should be implemented at an earfier date.

USQ. No. 4355 dated 13-12-74 by Shri R. R. Sharma re: Arrears of Nares against share-holders of Martti Limited. (Finence)

The C.C.I. & B., who are to supply the information required in fulfilment of the is being collected by their lower formaassurance, have informed that the same tions and its collection will take at least

(Note from DPA dated 19-6-1976)

& Kashmir when the part implementation Report was laid on the Table of the Lok Sabha on 5th Reb., 1976. The information from Assam and Jammu Theinformation was outstanding from the States of Assem, Rajasthan and Jammu and Kashmir States has since been recearea of cultivable land ploughed by Tractor/ Bullocks. USQ. No. 1602 dated 5-8-74 by Shri Shiv Rumar Shastri re:

31.

(Agriculture and Irrigation.)

from the State of Rajasthan. This Ministry has been trying to ge the requisite information from the Government of Rajisthan. In spite of repeated d.o.

ved. The information is still awaited

as well as telegraphic reminders, the State Government has not furnished the requisite information so far. Accorfrom that Government, the requisite information is being collected from the concerned authorities for which it will ding to the latest communication received take some more time.

(Note from DPA dt 30-4-76)

Purther partly implemented on 26-5-1976.

The requisite information has been called for from the various State Governments.

1-8-1976 As the assurance is pending for a long time, the Committee desire

USQ. No. 967 dt. 18-11-74 by Shri Jyotirmoy Bosu re: flour

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three more months.

that the be asked to information

The Committee desire C.C.I. & E. should supply the required expeditiously.

30-6-1976

91-7-16

than Government at a higher level The Committee desire that the matter may be taken up with the Rajasto expedite the requiste informai

supplied to Balterics.

(Agriculture and Irrigation).

Administrations with reference to Lok Sabba Unstarred Question No. 967. However, as the State Governments/ However, as the State Governments/ Administrations have to obtain the requisite information from the District Authorities concerned, they could not furnish the information in due time. The Department has been reminding the defaulting State Governments/Administrations telegraphically requesting from to furnish the material to fulfil the assumence at the earliest. However, in spite of best efforts and repeated reminders, the required information has yet to be furnished by a few of the State Governments who have been reminded again telegraphically to expedite the same.

(Note from DPA dated 30-4-76).

USQ. No. 2059 dated 26-11-74 by It will take some more time to collect the Shelment Rose Vidyachar Desh- necessary data from the concerned fitms/ pande re, private companies work- Depts. etc.
ing in collaboration with multi-

(Note from DPA dated 1-5-76).

(Chemicals & Fertilizers).

netional corporation.

24. USQ. No. 2102 dated 26-11-74 by 7 Shei Khenzchendishai Chayda 76: production of extrain fereign drug firms daring Fourth Plan.

(Chemicals and Fertilizers)

The matter whether M/s. Sandoz, Abbott, SKF, May and Bakers, Glazo etc. have produced any item without valid permission/Industrial licence etc. is still under consideration, in consultation with the concerned Departments etc. and is likely to take some more time.

(Note from DPA dated 1-5-76).

that the matter may be taken up with the defaulting State Governments/Administrations at a higher level. Whatver information has been received should be laid on the Table of the House expeditiously

An extension of time upto 30-6-76 had been requested by the Gow. and that period is already over. As the assumnce was pending for a long time and no progress has been intimated to the Committee, they design to hear the representatives of the Ministry of Chemicals & Fertilizers in this regard.

An extension of time upto 30-6-76 had been requested by the Government and that period is already over. As the assurance was pending for a long time and no progress has been intimated to the Committee, they desire to hear the representatives of the Ministry of Chemicals and Perthizers in this

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(Agriculture and Irrigation).

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has been received from them and is still under examination of the Department. to examination will take some more time.

(Note from DPA dated 4-5-76).

USQ. No. 8503 dated 5-5-75 by Shai Jenticany Beeu re: wheat supplied to Balendos from Gentral pool. Ŕ

(Agrisselvare and Arrigation)

The requisite information has been called for from State Governments/Union ior from State Governments/Union Territories with reference to the Lok Administrations have to obtain regulsire information from the District Authorities concerned, they have not been able to furnish the information in time. The Department has been reminding the defaulting State Governments/Admirding-tions requesting to furnish the necessary material to emoble us to faffil the assu-Sathba Unstarred Question No. 8503. rance at the earliest. In spite of best effects and repeated reminders the re-quisite information has yet to be furnished by some of the State Governments who However, as the State Governments have been remittided again relegraphically to expedite the same.

(Note from DPA dated 4-5-76).

paper regarding reimbursement of 4000 to the State Government of Mahazashira has been recrived from them and is suffluence examination will take some mace time. USQ. No. 6985 dated 21-4-75 by Shri Thua Orson 78: complaints from Mutaurashres 79: waste and New-consumable material in impured foodgreins.

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9/61-1-22 paper regarding reimbarchement of loss to the State Government of Mabarachita

date when the paper was recived from the Government of Maha-rashira and what is the position regarding its examination. The

The Committee desired to know the

assu-

rance to be implemented expedi-

riously.

regarding its examination. Committee would like the

Information aiready received should be laid on the Table of the House expeditiously.

8-8-1976

30-7-1976

from the Government of Meta-rather and what is the position reserved to ensaination. The The Committee desired to below the date when the paper was needined regarding to ourseination.

(Agriculture and Irrigation).

(Note from DPA dated 4-5-76).

The Mainistry has remaindered the whole question, and its wiens; have been referred to the Department of Personnel and Administrative Reforms for obtaining the advice of the Central Vigilance Commithree 6-4-yo by Sarwahri K. Lakkappe, Piloo Mody and Kanwahri Gupta re: hospitality offers received by officers of Finance Mir.latry from abroad for their sons. (Plante).

essuance is expected to be finally implemented as received to be finally implemented as received of the advice of the Commission. USQ. No. 1453 dated 21-11-73 by Shri N. K. Sanghi re: dispensing with Foreign collaboration in Technology.

Ministry of Finance (Department of Eco-aganie-Affairs) have examined the matter, but a design has not been taken so far. (Note from DPA dated 6-5-1976).

(Note from DPA dated 10-5-76).

USQ. No. 45% dated 5-5-75 by Shri Mulki Raj Saini re: schemes

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(Beime and Technology).

(Agriculture and Irrigation). run by Bharat Sewak Samej.

sending the information has infigured that the information with regard to the sending Same Units will also be expedited in the complete selected in the complete selected in the complete selected from the Central Bluent Servit Samila attill swritted and therefore the Department of Rural Development feel that the assumpter is not expelle of being fulfilled impeditually. Higher are, however, being made to get all information. The Bharat Sound Sound has so the supplied information from 10 States and has per to furnish for 9 States. The Bharat Sound in its latest reply wille

(Note from DPA dated 10-5-1976).

rance to be implemented expedi-Committee would like the assuiously. The period of extension is already over. The Committee would like to know the progress made in the

30-6-1976

The assumnce is pending since November, 1973. The Committee would like the Government to implement the assurance without further delay. 9/61-7-18

The information already received should be laid on the Table of the

8-8-1976

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Recommendations Nos. 16 & 17 of ARC on Centre-State Relationships relating to formation of an Inter-State Council have been processed and a draft note for the SQ, No. 71 dt. 26-5-71 by Sarvashri M. Kalynnasundarum and B. S. Bhaura re: formation of liner State Council.

(Home Affairs)

Cabinet duly approved by Home Minister was circulated to the concerned Ministries for their concurrence. Replies have been received from all of them encept from the Ministry of Finance. light of the views receved from other Ministries. The draft note has been recent in the

Note from DPA dt. 8-7-76)

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USQ. No. 3879 dt. 10-12-74 by Shri Khemchandbhai Chavda re: production of items by certain

drug firms. (Chemicals and Fertilizers).

frms.

have produced any item without valid permission. The matter is being con-sidered under consultation with the firms It has not yet been possible to decide/ verify whether M/s M.S.D. and Roche and other Deptts. It is likely to take some more time.

(Note from DPA dt. 28-6-76)

The required information for fulfilling the assurance is still awaited from some Ministries who are being reminded regularly. The receipt and consolidation thereof (Note from DPA dt. 26-5-76) will take some more time.

USQ, No. 1511 dt. 21-11-74 by Shri Rajdeo Singh re: implementation f Third Pay Commissions recommen-

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de tion in respect of Pharmacists.

(Health and Family Planning)

Departmental Enquiry Committee appointed by the Managirg Director, C.C.L. to investigate and suggest disciplinary action against the defaulting officers of the collicry have submitted its report.

USQ. No. 8217 dt. 25-4-74 by Shri

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Rensavatar Shastri re: coal stock

at Topa colliery.

(Energy)

31-8-1676

The Committee desired to knew the lacest position of the case. An extension of time upto 31-8-76 has been requested by the Governsematives of the Ministry of Chemicals and Fertilizers before pending for a long time, the Committee desire to bear the reprement. As the assurance was

considering the question of grant

of extension.

The Committee would like to know which of the Ministries have failed to furnish the required informa-21-7-1976

tions steps may be taken to implement the assurance without further The Committee desire that expedi-31-8-1976

The Managing Director has sought some

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further clarifications from the Committee which are awaited. It may take some more time before the assurance is fulfilled.

(Note from DPA dt 27-5-76).

The Central Board of Direct Taxes/Central Board of Excise & Customs who are to supply the information required in fulfilment of the assurance, have informed that the same is being collected by their lower formations and its collection will

(Note from DPA dt. 29-5-76).

take some time.

31-8-1976 The authorities concerned may be saked to expedite supply of information and the assurance intermented without further delay.

(Finance).

USQ. No. 7643 dt. 25-4-75 by Shri Narain Chand Parashar re: punishment for economic offences.

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MINUTES

Fifth Sitting

The Committee sat on Friday, the 20th August, 1976 from 15.00 hours to 16.10 hours.

PRESENT

Shri Virbhadra Singh-Chairman

MEMBERA

- 2. Shri Virendra Agarwala
- 3. Shri Khemchandbhai Chavda
- 4. Shri N. E. Horo
- 5. Shri Inder J. Malhotra
- 6. Shri Sarjoo Pandey
- 7. Shri E. V. Vikhe Patil
- 8. Shri T. A. Patil
- 9. Shri Mulki Raj Saini

SECRETARIAT

Shri K. D. Chatterjee-Chief Examiner of Qustions.

- 2. The Committee met the Chairman and Members of the Committee on Government Assurances of Kerala Legislative Assembly who were on a visit to New Delhi.
- 3. The Committee considered their Draft Seventeenth Report and adopted the same with slight modifications.
- 4. The Committee authorised the Chairman, and in his absence, Shri Virendra Agarwala, to present the Report on Wednesday, the 25th August, 1976.

The Committee then adjourned

APPENDIX

(Vide para 21 of the Report)

Statement showing the position of assurances as on 13th August, 1976.

(i) Assumpces personing to the Fourth Lok Sabha.

Session			Four selections and selections and selections and selections and selections are selections and selections are selections and selections are selections and selections are s	cted by	etain ok S y the 5th bein er,	ing to abha* Com- Lok g pur-	No. of assurances implemented /dro- pped upto 12-8-76 (last date of lap- ing of implementa- pion statements)	ances outstanding
Seventh Session, 1969	•	•		2	•	•	•	2***
Bighth Session, 1969	•	•	•	. 1				100
Ninth Session, 1969	•	•		. 1			••	100
Touth Session, 1970		•		. 2	•	•		26
Eleventh Session, 1970	·	•		1				. 18
	Total	L	:	7		, , , , , , , , , , , , , , , , , , , 	••	7

^{*573} pending assurances were originally selected by the First Committee (1971-73) of Fifth Lok Sabha for being pursued further.

^{***} Ministries of Information & Broadcasting and Law.

[.] Ministry of Law.

[@] Ministry of Information and Broadcasting.

[▲] Ministries of Commerce and Finance.

[#] Ministry of Commerce.

						No. of assurances culled out.	No. of assurances imple- mented/ dropped	No. of assuran- ces out- standing
First Session, 1971 .		•	•		•	42	42	e Nil
Second Session, 1971		•	•	• *	•	1007	1003 -	4
Third Session, 1971		·•· ·	•	•	•	347	344	3
Fourth Session, 1972	•,	•	•	•	•	831	830	1
Fifth Session, 1972 .	•	•	•		•	351	349	2
Sixth Session, 1972	•	• '	•.	•		398	397	1
Seventh Session, 2973	•	٠	•	•	•	847	843	4
Righth Session, 1973	•	•	•	•		426	424	2
Ninth Session, 1973	•	•	•	•	•	490	484	€
Tenth Session, 1974	•	•	•		•	865	858	7
Eleventh Session, 1974	•	•	•	•	•	362	362	Nil
Twelfth Session, 1974	•	•	•	•	,		543	19
Thirteenth Session, 1975	5 •	•	•	•,	•	898	871	27
Fourteenth Session 1975	•	•	•	•	•	Nil	••	••
Fifteenth Session, 1976	•	•	•	•	•	105	75	36
Sixteenth Session, 1976	•	•	•	•	•	292	147	145
			T	OTAL	1	7823	7572	*251

^{*}for Ministry-wise details, please see next page.

(iii) Ministry-wise details of outstanding assurances

Agriculture & Irrigation Commerce Communications Defence Bdu., S.W. & Culture External Affairs Health & Pamily Planning Heavy Industry	₽,			-	-							
			-		oth T	roth	iith	12th	13th	ışth	16th	Total
		-				-		4	4		4	34
Communications Defence Bdu., S.W. & Culture External Affairs Finance H-aith & Family Pluming H-ay Industry				8	_	-			-	1	01	61
Defence Bdu., S.W. & Culture External Affairs Finance H-aith & Family Planning H-avy Industry			<u> </u>								1	- l
External Affairs Finance H-aith & Family Pluming H-ay Industry		-	<u> </u>								-	-
External Affairs Finance H-aith & Family Planning H-avy Industry		 						2	-	1	=	2
Finance H-alth & Family Planning H-avy Industry												1
Health & Family Planning . Heavy Industry .						7			7	7	2	17
Heavy Industry								7		1	-	+
Home Affairs			7		7			ı		v	٥	2
Indu:try & CivilSupplies			<u> </u>						1		1	7
Inf. & Broadcasting .								1		7	-	*
Buence			<u> </u>	<u> </u>		-					5	9
Labour	<u> </u>		-							4	10	17
Law, Justice & C. Affairs 2	-								7	9	+	15
Petroleum & Ch. and Fertiz.		-	-		7			+	14	7	¥	82

Ministry/Department		<u> </u>					Session	n of Fi	Session of Pifth Lok Sabha	Sabha			•			<u> </u>
	Ä	E E	ŧ	£,	ett.	世	t a	윭	roth	rrth	ızth	r3th	13th	10th	Total	
Planning														**	-	
Raflways			Ī								7		3	7	£	
Shipping & Transport							1						2	2	4	
Seel & Mines									ı			1	7	+	•	
Supply & Rehabilitation												1			-	
Tourism & Civil Aviation															1	
Works & Housing							*	2				1	.	-	7	58
Atomic Energy										1		4				i
Science & Technology								1				***************************************		-	"	
Personnel & Adm. Reforms		1						7						-	m	
Torat	4	3	1	n	-	4	7	9	7		19	27	ဓ	145	251	
	_	•	•													